

ITEM NO.10

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 13634-13636/2025

DAMODAR VALLEY CORPORATION

Appellant(s)

VERSUS

DAMODAR VALLEY POWER CONSUMERS
ASSOCIATION (DVPCA) & ORS.

Respondent(s)

FOR ADMISSION

IA No. 293860/2025 - STAY APPLICATION

Date : 25-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Shri Venkatesh, Adv.
Ms. Kanika Chugh, Adv.
Mr. Shryeshth Ramesh Sharma, Adv.
Mr. Nihal Bhardwaj, Adv.
Ms. Deepeika Kalia, Adv.
Mr. Aashwyn Singh, Adv.
Mr. Suhael Buttan, Adv.
Mr. Adarsh Singh, Adv.
Ms. Ananya Dutta, Adv.
Mr. Nitin Saluja, AOR
Mr. Vasudha Singh, Adv.
Mr. Sudeep Chandra, Adv.
Ms. Khushi, Adv.

For Respondent(s) : Mr. Rajiv Yadav, AOR
Mr. Ujjwal Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Mr. Rajiv Yadav, learned Advocate-on-Record, accepts notice on behalf of the respondents.

3. Till the next date of hearing, final orders may not be given effect to.
4. We make it clear that we have not stayed the proceedings before the State Commission.
5. Counter affidavit be filed within three weeks.
6. List thereafter.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER